

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Dated this Friday the 16th August, 2002

Coram: Hon'ble Shri Birendra Dikshit - Vice Chairman
Hon'ble Shri B.N.Bahadur - Member (A)

Contempt Petition No.51 of 2002
(In OA 945 of 1997)

Ahmedali Mohiddin - Petitioner
(By Shri R.D.Dehtaria)

Versus

Shri V.Ramachandran,
Divisional Railway Manager,
Solapur Division,
Central Railway,
Solapur. - Contemner/Respondent
(By Advocate Shri Suresh Kumar)

ORAL ORDER

By Hon'ble Mr.B.N.Bahadur - Member (A) -

Heard the Learned Counsel. Reply has been filed which is taken on record. The point made by the Learned Counsel for the Applicant is that whereas promotion has been provided notionally from the date of promotion of Sham Hanamanthu, no arrears have been provided. He argues that in terms of the orders made in this OA on 13.12.2001, it is implied that arrears have to be provided. Learned Counsel Shri Suresh Kumar on the other hand argues that the words used in the order by way of directions is that "benefits as will flow in accordance with those rules and instructions" and bases reliance on Para 228 of the Indian Railway Establishment Manual.

2. The important point that we see on reading of the orders is that this point has not been clarified in as many and and an argueable point has been raised by Shri Dehtaria. We hereby grant



... and the following form of the question is to be preferred: "What is the cause of the disease?"

TURAN M. KURNAZ

(BALTIMORE DEPARTMENT) - EDITIONS

CONFIRMED BY JOHN M. STETSON, JR. (1667-1820) (IN) 50005

— Newer (A) —
— Newer (B) —

МІСІЯ ВІСТУВАНИЯ
СЕМІНАРУ ВІДВІДНИДА ГАРІВОВІСТІ

liberty to the Applicant to file fresh OA for claiming his arrears if he is so advised. Such OA can be filed within a period of two months from the date of receipt of a copy of this order. The Contempt Petition stands disposed of. Noticees issued are discharged.

B.N.Bahadur

(B.N.Bahadur),
Member (A)

B.Dikshit

(Birendra Dikshit)
Vice Chairman

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